

4. The facility will be available to manufacturer-exporters in specified industries. To start with, applications from manufacturer-exporters of only non-traditional export items such as covered by the Engineering and Chemicals Export Promotion Councils etc. will be considered.

5. The applications will be scrutinised by the inter-ministerial committee whose decisions will be final. The exporter will have to undertake to negotiate documents through the Bank approved for this purpose under the scheme.

The Export Credit and Guarantee Corporation (E.C.G.C.) will be the Agency for the purpose.

Transfer of Industrial Licence

435. **Shri Sonavane:** Will the Minister of Industry be pleased to state:

(a) the manner and conditions under which a transfer of an industrial licence is effected and recognised under the Industries (Development and Regulation) Act, 1951; and

(b) under what circumstances the transfer of an industrial licence granted for the manufacture of a new article to an existing industry is not recognised and the transferee is asked to obtain a fresh licence?

The Minister of Industry (Shri Kanungo): (a) and (b). The Industries (Development and Regulation) Act, 1951 or the Registration and Licensing of Industrial Undertakings Rules, 1952, framed under the Act, do not provide for transfer of licences issued under the Act, whether they relate to licences for "new undertakings" or for "new articles". The Rules, however, provide for the recognition of changes in the name or ownership of industrial undertakings which have been established, as distinct from schemes which have been licensed but not implemented.

Trade with Sudan

436. { **Shri Ram Harkh Yadav:**
Shri Murli Manohar:

Will the Minister of International Trade be pleased to state:

(a) whether it is a fact that India's trade with Sudan has declined during the past few years; and

(b) if so, the reasons therefor and the steps taken to improve it?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). A statement is attached. [Placed in Library. See No. LT-2951/64].

Pressure Cookers for Army

437. { **Shri S. M. Banerjee:**
Shri Yashpal Singh:

Will the Minister of Supply be pleased to state:

(a) whether an order for nearly 3 lakh pieces of pressure cookers was given to a particular firm in December, 1962 for meeting the demands of army personnel stationed in high altitude areas;

(b) if so, whether the lowest tender was accepted for the supply of these cookers;

(c) whether the price quoted by the firm was more than the market price; and

(d) if so, the name of the firm and the reasons for giving this huge order to it?

The Deputy Minister in the Department of Supply (Shri Jaganatha Rao): (a) to (d). An order for three thousand Pressure Cookers only, valued at Rs. 2.25 lakhs, was placed in December, 1962 on M/S Pressure Cookers & Appliances (Private) Ltd., Bombay. The contract was placed at Rs. 75 each against the market price of Rs. 90 per Cooker.